

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Special Bench)

Item No.-105

IB-657/ND/2021
New IA/4927/2025

IN THE MATTER OF:

Manish Aneja & Ors.

.....Applicant

Vs.

Revital Reality Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 07.10.2025

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent :

For the DTCP : Mr. Shekhar Raj Sharma, AAG, State of Haryana with
Ms. Nidhi Narwal, Ms. Srishti Jain, Adv. in
IA/4927/2025

ORDER

New IA/4927/2025:-

This is an application filed under Section 60(5) of the IBC, 2016, seeking certain directions to the Resolution Professional. Heard the submissions made by Ld. Additional Advocate General on behalf of the Applicant. Let notice be issued to the Respondent (Resolution Professional). Notice be issued by all means and proof of service be filed. List this application on **06.11.2025**.

Sd/-

**(Dr. SANJEEV RANJAN)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**